

THE COMPULSORY DEPOSIT SCHEME (INCOME-TAX
PAYERS) AMENDMENT ACT, 1985

No. 25 of 1985

[30th March, 1985.]

An Act further to amend the Compulsory Deposit Scheme (Income-
tax Payers) Act, 1974.

BE it enacted by Parliament in the Thirty-sixth Year of the Republic
of India as follows:—

Short
title.

1. This Act may be called the Compulsory Deposit Scheme (Income-
tax Payers) Amendment Act, 1985.

Amend-
ment of
section 8.

2. In section 8 of the Compulsory Deposit Scheme (Income-tax Payers) Act, 1974, in sub-section (1),—

(a) in the proviso, for the words "Provided that", the words
"Provided further that" shall be substituted;

(b) before the proviso as so amended, the following proviso shall
be inserted, namely:—

"Provided that no depositor shall be entitled to withdraw
before the expiry of the financial year 1985-86 any amount which,
in accordance with the foregoing provisions of this sub-section,
is repayable or payable during that financial year and the provi-
sions of sub-section (2) shall apply in relation to such amount
as they apply in relation to any amount referred to in that sub-
section:".